

29

**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT
(2012 - 2013)**

(FIFTEENTH LOK SABHA)

MINISTRY OF MINORITY AFFAIRS

Action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Minority Affairs.

TWENTY-NINTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2012/Agrahayana, 1934 (Saka)

TWENTY-NINTH REPORT

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

(2012-2013)

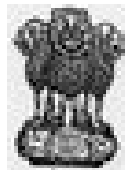
(FIFTEENTH LOK SABHA)

MINISTRY OF MINORITY AFFAIRS

Action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Minority Affairs.

Presented to Lok Sabha on 19-12-2012

Laid in Rajya Sabha on 19-12-2012



LOK SABHA SECRETARIAT

NEW DELHI

December, 2012/Agrahayana, 1934 (Saka)

CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE	4
INTRODUCTION	6
CHAPTER -I Report	7
CHAPTER- II Observations/Recommendations which have been accepted by the Government.	20
CHAPTER- III Observations/Recommendations which the Committee do not desire to pursue in view of the replies of the Government.	35
CHAPTER -IV Observations/Recommendations in respect of which replies of the Government have not been accepted and have been commented upon by the Committee in Chapter- I.	36
CHAPTER- V Observations/Recommendations in respect of which replies of the Government are interim in nature.	43

ANNEXURES

ANNEXURE-I The status of implementation of the observations/recommendations contained in Chapter-I and Chapter-V of the Twentieth Report of the Committee.	50
ANNEXURE -II Minutes of the Third Sitting of the Standing Committee on Social Justice and Empowerment held on 16.11.2012.	59

APPENDIX

Analysis of the action taken by the Government on the recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment.	61
---	----

**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT (2012-2013)**

SHRI HEMANAND BISWAL - CHAIRMAN

MEMBERS
LOK SABHA

2. Shri M. Anandan
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Shri Tarachand Bhagora
6. Smt. Rama Devi
7. Shri Gorakh Prasad Jaiswal
8. Shri Mohan Jena
9. Shri Dinesh Kashyap
10. Shri Kirodi Lal Meena
11. Kumari Meenakshi Natarajan
12. Shri Wakchaure Bhausahab R.
13. Smt. Sushila Saroj
14. Shri N. Dharam Singh
15. Shri Pradeep Kumar Singh
16. Dr. Naramalli Sivaprasad
17. Shri Lalit Mohan Suklabaidya
18. Shri Kabir Suman
19. Vacant
20. Vacant
21. Vacant

MEMBERS
RAJYA SABHA

22. Smt. Jharna Das Baidya
23. Shri Avtar Singh Karimpuri
24. Shri Rishang Keishing
25. Shri Mangala Kisan
26. Shri Ahmad Saeed Malihabadi
27. Prof. Mrinal Miri
28. Shri Jesudasu Seelam
29. Shri Mohammad Shafi
30. Shri Shivpratap Singh
31. Shri Shankarbhai N. Vegad

LOK SABHA SECRETARIAT

1. Shri C.S. Joon - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri Kusal Sarkar - Additional Director
4. Smt. Shashi Bisht - Executive Assistant

INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and Empowerment having been authorized by the Committee to submit the Report on their behalf, present this Twenty-ninth Report on the action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Minority Affairs.

2. The Twenty-sixth Report was presented to Lok Sabha and laid in Rajya Sabha on 2nd May, 2012. The Ministry of Minority Affairs furnished their replies indicating action taken on the recommendations contained in that Report on 4.9.2012. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 16.11.2012.

3. An analysis of the action taken by Government on the recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) is given in **Appendix**.

4. For facility of reference observations/recommendations of the Committee have been printed in thick type in the body of the Report.

5. The Committee place on record their appreciation for the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

NEW DELHI:

16 November, 2012
25 Kartika, 1934 (Saka)

HEMANAND BISWAL

**Chairman,
Standing Committee on
Social Justice and
Empowerment**

CHAPTER - I

REPORT

1.1 This Report of the Standing Committee on Social Justice and Empowerment deals with the action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants 2012-13 relating to the Ministry of Minority Affairs.

1.2 The Twenty Sixth Report was presented to Lok Sabha and laid in Rajya Sabha on 2nd May, 2012. It contained 17 observations/recommendations. Replies of Government in respect of all the observations/recommendations have been examined and are categorised as under: -

- (i) Observations/Recommendations which have been accepted by the Government :

Paragraph Nos. 2.4, 3.22, 3.23, 4.27, 4.28, 4.30, 5.13, 5.14 and 7.4

(Total 9 -Chapter II)

- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the replies of the Government in Chapter III - Nil

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted and which need to be reiterated in Chapter I:

Paragraph Nos. 3.21, 4.29, 5.15, and 6.5

(Total 4 - Chapter IV)

- (iv) Observations/Recommendations in respect of which replies of the Government are of interim in nature:

Paragraph Nos. 3.24, 4.26, 4.31 and 8.20.

(Total 4 - Chapter V)

1.3 The Committee desire that action taken notes on the recommendations contained in Chapter-I and final action taken notes in respect of the recommendations contained in Chapter-V of this Report may be furnished to them at the earliest and in any cases not later than three months of the presentation of the Report.

1.4 The Committee will now deal with some of the replies received from the Government which need reiteration or merit comments.

A. Shortfall in expenditure during the year 2011-12

Recommendation (Sl. No. 2, Para No. 3.21)

1.5 The Committee noted that out of total budgetary allocation of Rs. 2866.00 crore during the year 2011-12 the actual expenditure incurred by the Ministry has been only Rs. 2306.76 crore. As such Rs. 559.28 crore which could not be utilized was ultimately surrendered by the Ministry. As informed by the Ministry, the reasons for shortfall in expenditure included declaration of elections in four States and coming into force model code of conduct in these States. The Committee, however, were not convinced by the Ministry's reasoning as the model code of conduct for election comes in the way of new schemes only and does not effect ongoing schemes. The Committee while expressing serious concern over the trend of under utilization of funds, desire the Ministry to analyze the implementation of various schemes so as to ensure that the budgetary allocations are effectively utilized and the schemes are implemented in proper way. The Committee hoped that the Ministry would strive hard to achieve 100% utilization of funds allocated for the year 2012-13 which have been increased to Rs. 3135.00 crore for all their schemes and programmes.

1.6 The Ministry in their Action taken reply have stated:-

"The reasons for shortfall in expenditure during the financial year 2011-12, have been analyzed and following steps have been taken so as to ensure the budgetary allocations are effectively utilized:-

- (i) The Ministry has taken steps to give wide publicity to generate awareness about the schemes/programmes for the welfare of the minority communities through print and electronic media. States/UTs have also been advised to gear –up extension activities to create awareness.
- (ii) Activity wise time-lines have been laid down and communicated to the States/UTs under the Scholarship Schemes. Online Scholarship Management

System (OSMS) launched for the Merit-cum-Means Scholarship scheme during 2011-12 has been extended to Post-matric Scholarship scheme during 2012-13. It will enable ease in application to students and also help the States/UTs to process the application in an organized manner.

- (iii) Letters have been sent to States/UTs which did not participate/perform well during 2011-12.
- (iv) The concerned State Governments/UTs and the Implementing Agencies have been adequately persuaded to speed up the formulation and submission of the plans/projects under MsDP so that the approval of the competent authority can be communicated without delay. A closer follow up would be done with slow performing States to obtain utilization certificates for the 1st instalment so that the 2nd instalment of fund can be released.
- (v) The State Govts/UTs have been requested to hold monitoring meetings more regularly and sort out implementation or inter departmental problems so that funds are better utilized.
- (vi) Ministry is taking all out efforts to make the programme more effective in the 12th five year plan by taking into account the suggestions received from various fora for improvement in MsDP, so that the problem of under utilization and surrender of funds can be minimized to the extent possible.
- (vii) Regular review meetings with the officials of the State Government will be held to expedite the implementation of programmes/schemes. In addition, the officials of the Ministry will also visit States/UTs to review and inspect the implementation of projects under various schemes/programmes.
- (viii) A National Conference of State Ministers dealing with the welfare of minorities was organized on 7-8th June,2012 to discuss the implementation of programmes/schemes of the Ministry and various issues including the timely submission of proposals along with Utilization Certificates were re-emphasized".

1.7 The Committee had noted the significant shortfall of Rs. 559.28 crores in the utilization of budgetary allocation of Rs. 2866 crore for 2011-12 and had recommended the Ministry to analyze the implementation of various schemes so as to ensure 100% utilization of increased allocation of Rs. 3135 crores for the year 2012-13. The Ministry in their action taken reply has enumerated various steps to ensure the effective utilization of budgetary allocation which includes giving publicity to schemes and persuading States to speed up their implementation. The Committee feel that these steps which are more of routine nature will not improve the utilization of budgetary allocations unless there is effective monitoring of implementation of schemes by the Ministry. Also, some mechanism should be devised in consultation with Planning Commission to make erring States accountable for non-implementation of various schemes, specially in respect of the Central schemes for disadvantaged section. The Committee, therefore, while not being satisfied with the action taken reply, reiterate their earlier recommendation and desire the Ministry to take up the matter of under-utilization of funds by States at the appropriate level so that the schemes for welfare of minorities do not suffer due to inaction of some States.

B. Marketing Assistance Scheme of NMDFC

(Recommendation SI. No. 9, Para No. 4.29)

1.8 The Committee had noted that during the year 2008-09, 2009-10, 2010-11 and 2011-12 only 4, 6, 6 and 4 States respectively were benefited under Marketing Assistance Scheme. The Ministry have informed that Marketing Assistance Scheme of NMDFC is a promotional grant based scheme which is being implemented in a limited way out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year to achieve annual MOU targets. Only limited SCAs approach for organizing the exhibitions/fairs and others do not apply due to their limited operational capability. The Committee had felt that Marketing assistance related term loan programme under the SCAs have a lot of potential for the economic upliftment of the minority beneficiaries where they can undertake small scale entrepreneurial activities. Therefore, the Committee had recommended that Ministry should take a proactive role in strengthening and energizing SCAs for both economically and administratively, at the grass root level so that more and more SCAs can approach for organizing the exhibitions/fairs and they are not deprived of this due to their limited operational capability.

1.9 The Ministry in their Action taken reply have stated:-

“Marketing assistance scheme of NMDFC is a promotional grant based scheme which is implemented out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year. Only a few SCAs approach NMDFC for organizing exhibitions/fairs.

Ministry of Minority Affairs has recently sponsored Minority craft persons assisted by NMDFC in the Surajkund Fair (February 2012). NMDFC has also allocated one

exhibition to each SCA for the financial year 2012-13 which has to be organized during this year”.

1.10 The Committee had noted that during the year 2008-09, 2009-10, 2010-11 and 2011-12 only 4, 6, 6 and 4 States respectively were benefited under Marketing Assistance Scheme of NMDFC. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year to achieve annual MOU targets. Only limited SCAs approach for organizing the exhibitions/fairs and others do not apply due to their limited operational capability. Therefore, the Committee had recommended that Ministry should take a proactive role in strengthening and energizing SCAs for both economically and administratively at the grass root level so that more and more SCAs can approach for organizing the exhibitions/fairs and they are not deprived of this due to their limited operational capability. The Committee are not satisfied with the reply which merely state that the Ministry have recently sponsored Minority craft persons assisted by NMDFC in the Surajkund Fair (February 2012). NMDFC has also allocated one exhibition to each SCA for the financial year 2012-13 which has to be organized during this year. The Ministry is silent to their recommendation regarding taking proactive role in strengthening and encouraging SCAs so that more SCA approach for organizing exhibition/fairs. The Committee take a serious view of this and re-iterate their earlier recommendation and desire that the Ministry should sensitize all States as well as SCAs about the importance of this scheme and take appropriate action for its implementation so that minority beneficiaries can undertake small scale entrepreneurial activities.

C. Merit-cum-Means Scholarship

(Recommendation Sl. No. 14, Para No. 5.15)

1.11 The Committee had been informed that under the Merit-cum-Means Scholarship scheme, 30% scholarships are earmarked for girl students. However, the Committee were dismayed to note that some States/UTs such as Assam, Jharkhand, Jammu & Kashmir, Uttar Pradesh, Uttarakhand, West Bengal and Chandigarh were not able to award 30% scholarships to girl students. The main reasons for less percentage of female students applying for this scholarship in the above mentioned States is that they do not meet the eligibility criteria as prescribed in the scheme. The Committee had recommended that the Ministry should examine the issue seriously and consider relaxing of norms and conditions in favour of deprived girl students so that more and more girl students would avail the facility of the scheme during the year 2012-13.

1.12 The Ministry in their Action Taken reply have stated:-

“The Ministry is in the process of rationalizing this schemes in terms of validity of income and community certificate. These steps may help girl applicants to fulfill the eligibility criteria. The Ministry proposes to write to the States to advertise this scheme extensively so that the 30% target is achieved for girl students. The officers of the Ministry will also visit States/UTs to review the implementation of the scheme.”

1.13 The Committee were informed that under the Merit-cum-Means Scholarship scheme, 30% scholarships were earmarked for girl students. However, the Committee were dismayed to note that some States/UTs such as Assam, Jharkhand, Jammu & Kashmir, Uttar Pradesh, Uttarakhand, West Bengal and Chandigarh were not able to award 30% scholarships to girl students because they do not meet the eligibility criteria as prescribed in the scheme. Therefore, the Committee had recommended that the Ministry should examine the issue seriously and consider relaxing of norms and conditions in favour of deprived girl students so that more and more girl students would avail the facility of the scheme during the year 2012-13. The Ministry have stated in its action taken reply that they are in the process of rationalizing this schemes in terms of validity of income and community certificate and proposes to write to the States to advertise this scheme. The Committee are, however, not satisfied with the reply of the Ministry. The recommendation of the Committee in this regard was very specific. The Ministry was asked to examine the possibility of relaxing the selection norms for the deprived girl students. But instead of formulating any such norms, the Ministry has come out with the idea of rationalizing the scheme and popularizing the scheme largely through advertisements. The Committee, therefore, reiterate that the Ministry should examine the possibility of relaxing the selection norms in favour of deprived girl students so that more and more girl could avail the facilities of the scheme during the year 2012-13.

D. Scheme for Leadership Development of Minority Women

(Recommendation Sl. No. 15, Para No. 6.5)

1.14 The Committee had noted with dismay that the Scheme for Leadership Development of Minority Women which was first proposed in the budget 2009-10 has still not been implemented. Through this scheme, deprived Muslim women would be provided leadership training so that they are empowered and emboldened to move out of the confines of their homes and community and begin to assume leadership role in accessing services, skills and opportunities. The scheme was launched in January, 2010 and has not been implemented so far due to objections from certain quarters particularly from NGOs. A decision was taken at the Minister's level that the scheme will be kept for implementation during Twelfth Five Year Plan. The Committee were deeply anguished at the inordinate delay in implementation of an important scheme which can play a major role in empowering minority women and had recommended that the Ministry should consult the NGOs and also take up the matter with the Planning Commission for early clearance of the scheme so that the scheme can be implemented positively from the beginning of the Twelfth Five Year Plan.

1.15 The Ministry in their Action taken reply have stated :-

“The scheme of “Leadership Development of Minority Women” was revised by the Ministry during 2011-12. The training modules were already prepared in 2011. The implementation procedure could be finalized by December, 2011. Assembly elections were notified in 5 States in December 2011, hence it was decided not to implement the scheme in 2011-12. This was done to give a level playing field to all States/UTs. The Ministry has initiated action for continuation of the scheme during 12th Five Year Plan. The Ministry has taken the note of the concern of the Hon'ble Committee.

In response to the advertisement published in newspapers on 2nd June,2012, inviting Expression of Interest, 271 proposals were received from various agencies /organizations.

187 organizations have been shortlisted and project proposals are being invited from shortlisted organizations for implementing the scheme during 2012-13”.

1.16 The Committee had noted with dismay that the Scheme for Leadership Development of Minority Women which was launched in January, 2010 and has not been implemented so far due to objections from certain quarters particularly from NGOs. A decision was taken at the Minister's level that the scheme will be kept for implementation during Twelfth Five Year Plan. The Committee were deeply anguished at the inordinate delay in implementation of an important scheme which can play a major role in empowering minority women and had recommended that the Ministry should consult the NGOs and also take up the matter with the Planning Commission for early clearance of the scheme so that the scheme can be implemented positively from the beginning of the Twelfth Five Year Plan. The Committee have noted that already there has been inordinate delay in the implementation of this scheme and recommend that Ministry should take expeditious action for execution of the scheme in a time bound manner so that more and more deprived Muslim women can be benefited.

CHAPTER-II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation (Sl. No. 1, Para No. 2.4)

2.1 The Committee are not satisfied with the implementation aspect of the recommendations contained in their Seventeenth Report on Demands for Grants, 2011-12. Seven recommendation have not been implemented by the Government. The Committee desire that the Government should implement all the recommendations of the Committee contained in their Seventeenth Report expeditiously and they should be apprised of the action taken by the Government in implementation of the specific recommendations which are yet to be implemented.

Reply of the Government

2.2 The recommendations contained in Seventeenth Report on Demands for Grants, 2011-12 have since been incorporated in 20th Report of the Hon'ble Committee. Further/final reply of the Government on the recommendations/observations contained in the 20th Report was furnished to Hon'ble Committee on 19th June, 2012.

The status of implementation of the observations/recommendations contained in paras 1.7,110 and 1.13 (observations/recommendations in respect of which replies of the Government were not accepted and commented upon by the Hon'ble Committee) and paras 5.1, 5.3, 5.5 and 5.7 of the Twentieth Report (Observations/recommendations in respect of which replies of the Government were treated as interim in nature) is given in **Annexure-I**.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 3, Para No. 3.22)

2.3 The Ministry have informed that under MsDP for minority concentration districts, out of an allocated amount of Rs. 1218.40 crore during the year 2011-12, an expenditure of Rs. 785.58 crore only i.e. 64.48% has been made as adequate number of proposals were not received from States/UTs. The shortfall in the actual expenditure incurred as against the budget estimates for reasons such as delay in submission of Utilization Certificates by the States/UTs, undue delay in transfer of central as well as State share to the district authorities/implementing agencies by the States/UTs, longer gestation period of infrastructure projects and also announcement of general elections in four major States. The Committee have also noted with concern that Utilization Certificates amounting to Rs. 434.63 crore were outstanding in the scheme. Being an important scheme, the Committee recommend the Ministry to take up the issue at highest level and impress upon the States for timely submission of Utilization Certificates. The Committee also recommend that the Ministry also need to play a proactive role in helping the implementing agencies to make complete and viable proposals so that they get appropriate funds for implementation of the schemes.

Reply of the Government

2.4 The Ministry has already approved the district plan proposals worth Rs. 3758.48 crore as on 31.07.2012 (about 99% of allocation) as against Rs. 3780 crore fixed for 11th five year plan. Further action has also been initiated to closely follow up with those States/UTs which were not able to furnish the utilization certificates for an amount of Rs.

303.09 crore released earlier in the financial years 2008-09, 2009-10 and 2010-11. States/UTs are also being impressed upon to expedite submission of UCs for the funds amounting to Rs. 394.35 crore released as 1st instalment in 2011-12 though the utilisation certificates have become due only from April,2012. The Ministry on its part will put in all endeavors to ensure that the concerned States/UTs submit the UCs at the earliest so that the remaining amount can be released for completion of already sanctioned projects.

A National Conference of State Ministers dealing with the welfare of minorities was organized on 7-8th June,2012 to discuss the implementation of programmes / schemes of the Ministry and the issue of timely submission of Utilization Certificates by the States/UTs was highlighted.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No.4, Para No. 3.23)

2.5 The Committee note that under the scheme of Grants-in-aid to State Channelizing Agencies engaged for implementation of NMDFC programme, out of Rs. 2.00 crore there was 'Nil' expenditure till February, 2012 and the Ministry had released Rs. 1.35 crore to NMDFC at the fag end of the financial year i.e. in March, 2012. The Ministry have cited the main reasons for delay in drawal of funds by the State Channelizing Agencies (SCAs) under the scheme is due to time taken by the State Governments in forwarding the authenticated Utilization Certificates furnished by the SCAs and providing 10% share in the scheme. While expressing their unhappiness on the delay in release of funds, the Committee desire the Ministry to take up the issue with State Governments and impress upon the State

Governments to timely provide their share and early forwarding of Utilization Certificates from SCAs.

Reply of the Government

2.6 The Minister of Minority Affairs has written to 25 State Chief Ministers in October, 2011 requesting them to revive the SCAs. D.O. letters from the Minister, Minority Affairs to the Chief Ministers of States have again been issued on 29.5.2012 requesting them to impress upon the State Channelising Agencies (SCAs) to utilize the funds released under Grants-in-aid scheme and submit the UCs to NMDFC at the earliest. In these letters, the States have also been requested to contribute their share of 10% as envisaged in the scheme. The latest position regarding the pending 10% share of the State Governments under this Scheme was also taken up during the Annual Conference of SCAs of NMDFC held on 28.5.2012.

A National Conference of State Ministers dealing with the welfare of minorities was organized on 7th - 8th June, 2012 to discuss the implementation of programmes /schemes of the Ministry and the defaulting States/UTs were requested to provide their share of 10% under the Scheme of Grants-in-aid to SCAs along with Utilization Certificates.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 7, Para No. 4.27)

2.7 The Committee have been apprised that the authorized share capital of NMDFC has been increased from Rs. 1000 crore to Rs. 1500 crore out of which, the share of Government of India is Rs. 975.00 crores and the share of State Governments is Rs.

390.00 crore while the remaining Rs. 135.00 crore is to be contributed by institutions/individuals having interest in minorities. The Government of India has so far contributed Rs. 875.36 crore in the equity of NMDFC while Rs. 193.79 crore has been contributed by the various State Governments/UTs. The Committee, however, note with concern that the States of Arunachal Pradesh, Goa, Meghalaya, Sikkim and the UTs of Andaman & Nicobar, Daman & Diu and Lakshadweep have so far not contributed in the equity of NMDFC. The Committee urge that the State Governments may be persuaded vigorously to bear their responsibility of contributing of their share to the equity of NMDFC. Ministry should also insist the State Governments to get their full share from the Corporation as it is a National programme so that financial assistance could be made available to the poor minorities to the maximum extent.

Reply of the Government

2.8 The matter for contribution in the Equity of NMDFC has been taken up several times in the past at different levels with the respective State Governments. However, the States of Arunachal Pradesh, Meghalaya, Sikkim & the UTs of Andaman & Nicobar, Daman & Diu have not responded to the request for contribution in the equity of NMDFC. The UT administration of Lakshwadeep and State Government of Goa have declined to contribute to the equity of NMDFC. The reason cited by the UT administration of Lakshwadeep is that entire Muslim population of the UT is classified as Scheduled Tribe and have been availing the assistance under the schemes from NSTFDC and Ministry of Tribal Affairs, GOI. Also, the State Government of Goa has informed that Minorities in

Goa are by and large ahead in all the fields, equally literate and socio-economically advanced and thus there is no need to implement NMDFC schemes in Goa.

Earmarking of contribution in the equity of NMDFC by the States/UTs is on the basis of ratio of Minority population in the State/UT to the total Minority population of the country. The Minority population in the States of Arunachal Pradesh, Goa, Meghalaya, Sikkim and the UTs of Andaman & Nicobar, Daman & Diu and Lakshwadeep is quite small. Out of the total share of Rs. 390.00 crores (26%) earmarked for contribution by the States/UTs in the equity of NMDFC, the share in respect of States of Arunachal Pradesh, Goa, Meghalaya, Sikkim and the UTs of Andaman & Nicobar, Daman & Diu and Lakshwadeep works out to Rs.6.05 crores which is only 1.55% of total equity earmarked for the States/UTs. Thus, non contribution by the above States/UTs has not overall affected the lending capacity of NMDFC.

In order to have better coordination, Ministry organized regular meetings with State Principal Secretaries during the last two years. The meetings were held on 14-5-2010 and 04-04-2011 for all the schemes. Recently, the Ministry had organized a National Conference of State Ministers dealing with the welfare of minorities on 7th - 8th June, 2012 to discuss the implementation of programmes /schemes of the Ministry. A conference of the State Channelizing Agencies of the State Governments was also held in May, 2010 and another on 28.05.2012 to draw the attention of the State Channelising Agencies and the State Governments to the roles they have to perform to ensure success of the implementation of the schemes of NMDFC. D.O. letters from the Minister, Minority Affairs to the Chief Ministers of States have again been issued on 29.5.2012 requesting them to release their share of equity contribution to NMDFC so that further

funds could be released by the NMDFC to the respective SCAs for the benefit of minorities.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 8, Para No. 4.28)

2.9 NMDFC reaches the ultimate beneficiaries through State Channelizing Agencies (SCAs) nominated by the respective State/UT Governments and through Non-Governmental Organizations (NGOs) under the SCAs programme. Under NGO programme micro credit up to Rs. 25,000 could be given to each of the members of a minority Self Help Group (SHG). Funds for this purpose are made available to NGOs at 1% interest for further loaning at an interest rate of 5% per annum. The Committee find that under Micro Financing SCAs schemes of NMDFC no funds were disbursed to SCAs and NGOs in States like Andhra Pradesh, Assam, Haryana, Jharkhand, Karnataka, Manipur, Madhya Pradesh, Meghalaya, Mizoram, Pudducherry, Rajasthan, Tamil Nadu, Uttar Pradesh and Uttarakhand during the year 2011-12 as these States have declined to implement the scheme due to slow pace of utilization of funds and poor recoveries. The Committee recommend that Ministry should impress upon the State Governments for settlement of outstanding issues and draw more funds from NMFDC. The Committee further desire that Ministry should address the SCAs as well as NGOs from time to time through letters and video conferencing for effective and efficient utilization of funds, early repayment and improving recovery of loans disbursed especially in above mentioned States.

Reply of the Government

2.10 Recommendations of the Hon'ble Committee have been noted for further action.

In order to have better coordination, the Ministry had organized regular meetings with State Principal Secretaries during the last two years. The meetings were held on 14-5-2010 and 04-04-2011 and at these meetings the performance of the SCAs were discussed in depth. Recently, the Ministry had organized a National Conference of State Ministers dealing with the welfare of minorities on 7th - 8th June, 2012 to discuss the implementation of programmes/schemes of the Ministry including the implementation of the schemes of NMDFC. Further, conference of the State Channelizing Agencies of the State Governments were held in May, 2010 and on 28.05.2012 in order to discuss the problems faced by the State Channelising Agencies and to ponder for solutions. D.O. letters from the Minister, Minority Affairs to the Chief Ministers of States have been issued on 29.5.2012 requesting them to settle the outstanding issues like early utilization of funds, timely repayment of dues and improving the recovery rate from beneficiaries. The resolution of these issues will enable them to draw more funds from NMDFC.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 10, Para No. 4.30)

2.11 The Committee note with concern that the percentage of recovery of loans from the SCAs as well as individual beneficiaries in respect of NMDFC loan have not been satisfactory. Though, the recovery percentage of SCAs is 80.48%, 81.76% and 83.84% during the year 2009-10, 2010-11 and 2011-12 respectively, however the recovery

percentage of individual beneficiaries i.e. 54.47%, 55.67% and 61.95% during the year 2009-10, 2010-11 and 2011-12 respectively has been far from satisfaction. The Committee recommend the Ministry to advise the SCAs to work out a recovery schedule for the beneficiaries for repayment in easy installments. Ministry should advise the NMDFC to attract such beneficiaries who pay back their loans timely by giving them incentive in the form of rebate in interest payment.

Reply of the Government

2.12 The matter regarding repayment / recoveries is being constantly taken up with the SCAs /State Governments at various levels. NMDFC gives a rebate of 0.5% to act as an incentive for timely repayments made by the SCAs and NGOs. The repayment / recovery percentage by NMDFC is given below :

Year	2009-10	2010-11	2011-12
Overall recovery percentage from the SCAs	80.74	81.76	83.84
Average recovery percentage from beneficiaries.	54.47	55.67	61.95

The Ministry has taken note of the advice of Standing Committee and the matter about recovery schedule was discussed in the conference of SCAs held on 28.05.2012. In the restructuring of NMDFC, the problems of recovery and repayment are being considered.

The issue was also highlighted during the National Conference of State Ministers dealing with the welfare of minorities organized on 7-8th June, 2012 wherein the State Governments were requested to impress upon the SCAs to increase the recovery of loans from the beneficiaries and timely repayment to NMDFC. Also, in the Quarterly Performance Review (QPR) meeting held in the Ministry, NMDFC has been advised to launch a Special Recovery Drive in order to recover the outstanding over dues.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 12, Para No. 5.13)

2.13 The Committee have found that the expenditure under the Merit-cum-Means Scholarship Scheme has been less, as against B.E. of Rs. 140 crore, the expenditure is only Rs. 115.71. The Committee further note that as against the target of 55,000 scholarships, only 41,621 (as on 29.2.12) scholarships have been awarded during the year 2011-12. The reasons given by the Ministry for less expenditure and award of scholarships under the scheme mainly are non availing of benefits by the UTs of Lakshadweep, Dadar and Nagar Haveli and Arunachal Pradesh, non-participation of candidates from amongst Buddhist Community and decreasing number of renewal proposal. The Committee desire that Ministry should work on these issues seriously and resolve the same so that funds allocated under the scheme would be fully utilized and also targets achieved during the year 2012-13.

Reply of the Government

2.14 The Online Scholarship Management System (OSMS) for Merit-cum Means based Scholarship Scheme was introduced from the year 2011-12 to facilitate the students to apply online, thereby removing the delay in postal submission of applications and bring in more transparency and effectiveness in the implementation of the scheme.

Taking the help of the Management Information System (MIS), generated on real time basis in the online system, it was observed that a record number of 1,05,135 students (77,046 fresh applicants and 28089 renewal applicants) applied in the year 2011-12. However, against the number of fresh scholarships disbursed every year under Merit-cum Means based Scholarship Scheme being 20000, this Ministry could only sanction 19505 fresh scholarships, in the year 2011-12 on the basis of proposals received from States/UTs. 495 Buddhist quota out of 20,000 could not be utilized as most of the Buddhist being neo-Buddhist preferred to avail scholarships under SC quota. From the MIS available in the system it was observed that out of the 77046 online applicants in the year 2011-12, there were approximately 59000 eligible applicants. Hence, this Ministry has enhanced the target for fresh scholarships from 20000 to 60000 from the year 2012-13. This would ensure fresh scholarship to more eligible students and would also help in achieving the physical target and in ensuring greater utilization of funds provisioned under this scheme for the year 2012-13.

The need for timely submission of proposals alongwith utilization certificates was also emphasized during the National Conference of State Ministers dealing with the welfare of minorities organized on 7-8th June, 2012 to discuss the implementation of programmes/schemes of the Ministry.

The Ministry plans to organize Regional Conferences in North Eastern, Eastern Western, Northern and Southern regions of the country in 2012-13 to speed up the process of scholarships disbursement and addressing issues related thereto.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 13, Para No. 5.14)

2.15 The Committee observe that the budgetary allocation of the Ministry has been enhanced to Rs. 220 crore and the physical targets have also been revised from 55,000 to 80,000 under Merit-cum Means based Scholarship Scheme for the year 2012-13. After the implementation of Online Scholarship Management System (OSMS) for the Scheme, the Ministry expecting more applications from eligible students during this year. The Committee welcome the increase of allocation of funds to the Ministry under this scheme and hope this increase would certainly help them to focus more resourcefully on the issue of scholarship to at least all eligible students during 2012-13. While appreciating the Ministry's efforts for the enhancement in the budget, the Committee recommend that all necessary steps should be taken to utilize the entire amount allocated for the purpose.

Reply of the Government

2.16 The number of fresh scholarships has been increased to 60000 from the year 2012-13. Together with the renewals, it is envisaged that in the year 2012-13, this Ministry would be able to sanction approximately 80000 scholarships.

Further, the number of listed institutes under this scheme, where full course fee is reimbursed to the students, has been increased from 70 to 85 from the year 2012-13. This would entail increase in expenditure.

Extension activities are planned to be taken up in an extensive manner to reach the target group.

All this would ensure increase in utilization of the funds earmarked for the year 2012-13.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 16, Para No. 7.4)

2.17 The Committee note with concern that under the Scheme of Computerization of Records of State Wakf Boards, funds were underutilized during the last three years. As against the allocation (BE) of Rs. 10.00 crore, Rs. 13.00 crore and Rs. 5.00 core during the years 2009-10, 2010-11 and 2011-12 respectively, the expenditure was only Rs. 8.06 crore, Rs. 3.83 crore and Rs. 0.62 crore during the above period. The Committee observe that though the expenditure during 2009-10 and 2010-11 were less but situation even worsened in 2011-12, only 0.62 crore were utilized as against the allocation of 5.00 crore. The Ministry have informed that less expenditure under the scheme is due to non-receipt of complete proposal from State Wakf Council and State Wakf Boards. The Committee are not happy with the routine reply given by the Ministry in this regard. The Committee are of the view that Computerization of Records of State Wakf Boards is very welcome step of the Ministry as there has been reports in media about encroachment of Wakf property in various parts of the country. Computerization of records helps in

keeping an eye on encroachment of Wakf property. The Committee recommend to the Ministry to work out a strategy so that maximum number of complete proposals are received in time during the year 2012-13 and funds allocated for purpose are fully utilized.

Reply of the Government

2.18 The scheme of “Computerisation of records of State Wakf Boards (SWBs)” was launched in December 2009. As the scheme was launched at the fag end of 2009-10, proposals were received from 11 SWBs, National Informatics Centre (NIC) and Central Wakf Council (CWC). Against the BE of Rs.10 crore, an amount of Rs. 8.06 crore could be released during 2009-10.

To impress upon the States, the Ministry took review meetings with the Secretaries/Pr. Secretaries, Minority Affairs, State Governments, Chairman and Chief Executive Officers of State/UT Wakf Boards on 14th May, 2010, 4th April, 2011 and 16th June, 2011 for early execution/ implementation of the scheme. With best efforts the Ministry could release funds amounting to Rs.3.62 crore against the BE of Rs.13.00 crore to 14 SWBs during 2010-11.

The scheme envisages release of funds for handholding charges after setting up of Centralised Computing Facility (CCF) by the State Wakf Boards. Due to slow progress of work, CCF could not be set up in two SWBs and hence, the amount under handholding charges could not be released. Besides, due to non-receipt of Utilization Certificates along with related documents from three State Wakf Boards (Assam, Tamil Nadu & U.P. Sunni), funds could not be released to these State/UT Wakf Boards.

Officers from the Ministry are also being deputed to the States and State Wakf Boards from where Utilization Certificates along with progress report, audited accounts statement etc. are not forthcoming for implementation of status of work. Further, proposals complete in all respects have not been received from 4 States/UT Wakf Boards and, therefore, funds could not be released to them. In spite of the above difficulties, the Ministry was able to release an amount of Rs. 62.34 lakh against an allocated amount of Rs.5.00 crore during 2011-12.

During the year 2012-13, the matter is being vigorously pursued with the States/UTs and their Wakf Boards for timely submission of Utilization Certificates against the funds released to them to enable this Ministry to release funds. Further, meetings will also be held with the Secretaries/Pr. Secretaries, Minority Affairs, State Governments; Chairman and Chief Executive Officers of State/UT Wakf Boards for sending complete proposal, early establishment of Centralized Computing Facility and submission of Utilization Certificates along with progress report, audited accounts statement to enable the Ministry to release funds. During 2012-13 (upto July 2012), an amount of Rs.0.70 crore has been released against a budget provision of Rs.5.00 crore.

The need for timely submission of proposals alongwith utilization certificates was also emphasized during the National Conference of State Ministers dealing with the welfare of minorities was organized on 7-8th June,2012 to discuss the implementation of programmes/schemes of the Ministry.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

CHAPTER – III

**OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE
TO PURSUE IN VIEW OF THE REPLIES OF THE GOVERNMENT**

-NIL-

CHAPTER – IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND HAVE BEEN COMMENTED UPON IN CHAPTER-I

Recommendation (Sl. No. 2, Para No. 3.21)

4.1 The Committee note that out of total budgetary allocation of Rs. 2866.00 crore during the year 2011-12 the actual expenditure incurred by the Ministry has been only Rs. 2306.76 crore. As such Rs. 559.28 crore which could not be utilized was ultimately surrendered by the Ministry. As informed by the Ministry, the reasons for shortfall in expenditure included declaration of elections in four States and coming into force model code of conduct in these States. The Committee, however, are not convinced by the Ministry's reasoning as the model code of conduct for election comes in the way of new schemes only and does not effect ongoing schemes. The Committee while expressing serious concern over the trend of under utilization of funds, desire the Ministry to analyze the implementation of various schemes so as to ensure that the budgetary allocations are effectively utilized and the schemes are implemented in proper way. The Committee hope that the Ministry would strive hard to achieve 100% utilization of funds allocated for the year 2012-13 which have been increased to Rs. 3135.00 crore for all their schemes and programmes.

Reply of the Government

4.2 The reasons for shortfall in expenditure during the financial year 2011-12, have been analyzed and following steps have been taken so as to ensure the budgetary allocations are effectively utilized:-

- (i) The Ministry has taken steps to give wide publicity to generate awareness about the schemes/programmes for the welfare of the minority communities through print and electronic media. States/UTs have also been advised to gear –up extension activities to create awareness.
- (ii) Activity wise time-lines have been laid down and communicated to the States/UTs under the Scholarship Schemes. Online Scholarship Management System (OSMS) launched for the Merit-cum-Means Scholarship scheme during 2011-12 has been extended to Post-matric Scholarship scheme during 2012-13. It will enable ease in application to students and also help the States/UTs to process the application in an organized manner.
- (iii) Letters have been sent to States/UTs which did not participate/perform well during 2011-12.
- (iv) The concerned State Governments/UTs and the Implementing Agencies have been adequately persuaded to speed up the formulation and submission of the plans/projects under MsDP so that the approval of the competent authority can be communicated without delay. A closer follow up would be done with slow performing States to obtain utilization certificates for the 1st instalment so that the 2nd instalment of fund can be released.

- (v) The State Govts/UTs have been requested to hold monitoring meetings more regularly and sort out implementation or inter departmental problems so that funds are better utilized.
- (vi) Ministry is taking all out efforts to make the programme more effective in the 12th five year plan by taking into account the suggestions received from various fora for improvement in MsDP, so that the problem of under utilization and surrender of funds can be minimized to the extent possible.
- (vii) Regular review meetings with the officials of the State Government will be held to expedite the implementation of programmes/schemes. In addition, the officials of the Ministry will also visit States/UTs to review and inspect the implementation of projects under various schemes/programmes.
- (viii) A National Conference of State Ministers dealing with the welfare of minorities was organized on 7-8th June,2012 to discuss the implementation of programmes/schemes of the Ministry and various issues including the timely submission of proposals along with Utilization Certificates were re-emphasized .

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Comments of the Committee

(Please see Para 1.7 of Chapter – I of the Report)

Recommendation (Sl. No. 9, Para No. 4.29)

4.3 The Committee note that during the year 2008-09, 2009-10, 2010-11 and 2011-12 only 4, 6, 6 and 4 States respectively were benefited under Marketing Assistance Scheme. The Ministry have informed that Marketing Assistance Scheme of NMDFC is a promotional grant based scheme which is being implemented in a limited way out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year to achieve annual MOU targets. Only limited SCAs approach for organizing the exhibitions/fairs and others do not apply due to their limited operational capability. The Committee feel that Marketing assistance related term loan programme under the SCAs have a lot of potential for the economic upliftment of the minority beneficiaries where they can undertake small scale entrepreneurial activities. Therefore, the Committee recommend that Ministry should take a proactive role in strengthening and energising SCAs for both economically and administratively, at the grass root level so that more and more SCAs can approach for organizing the exhibitions/fairs and they are not deprived of this due to their limited operational capability.

Reply of the Government

4.4 Marketing assistance scheme of NMDFC is a promotional grant based scheme which is implemented out of the surplus generated from loaning schemes. NMDFC allocates at least one exhibition to all the SCAs in the beginning of each financial year. Only a few SCAs approach NMDFC for organizing exhibitions/fairs.

Ministry of Minority Affairs has recently sponsored Minority craft persons assisted by NMDFC in the Surajkund Fair (February 2012). NMDFC has also allocated one exhibition to each SCA for the financial year 2012-13 which has to be organized during this year.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Comments of the Committee

(Please see Para 1.10 of Chapter – I of the Report)

Recommendation (Sl. No. 14, Para No. 5.15)

4.5 The Committee have been informed that under the Merit-cum-Means Scholarship scheme, 30% scholarships are earmarked for girl students. However, the Committee are dismayed to note that some States/UTs such as Assam, Jharkhand, Jammu & Kashmir, Uttar Pradesh, Uttarakhand, West Bengal and Chandigarh were not able to award 30% scholarships to girl students. The main reasons for less percentage of female students applying for this scholarship in above mentioned States is that they do not meet the eligibility criteria as prescribed in the scheme. The Committee recommend the Ministry should examine the issue seriously and consider relaxing of norms and conditions in favour of deprived girl students so that more and more girl students would avail the facility of the scheme during the year 2012-13.

Reply of the Government

4.6 The Ministry is in the process of rationalizing this schemes in terms of validity of income and community certificate. These steps may help girl applicants to fulfill the eligibility criteria. The Ministry proposes to write to the States to advertise this scheme extensively so that the 30% target is achieved for girl students. The officers of the Ministry will also visit States/UTs to review the implementation of the scheme.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Comments of the Committee

(Please see Para 1.13 of Chapter – I of the Report)

Recommendation (Sl. No. 15, Para No. 6.5)

4.7 The Committee note with dismay that the Scheme for Leadership Development of Minority Women which was first proposed in the budget 2009-10 has still not been implemented. Through this scheme, deprived Muslim women would be provided leadership training so that they are empowered and emboldened to move out of the confines of their homes and community and begin to assume leadership role in accessing services, skills and opportunities. The scheme was launched in January, 2010 and has not been implemented so far due to objections from certain quarters particularly from NGOs. A decision was taken at the Minister's level that the scheme will be kept for implementation during Twelfth Five Year Plan. The Committee are deeply anguished at the inordinate delay in implementation of an important scheme which can

play a major role in empowering minority women and recommend that the Ministry should consult the NGOs and also take up the matter with the Planning Commission for early clearance of the scheme so that the scheme can be implemented positively from the beginning of the Twelfth Five Year Plan.

Reply of the Government

4.8 The scheme of “Leadership Development of Minority Women” was revised by the Ministry during 2011-12. The training modules were already prepared in 2011. The implementation procedure could be finalized by December, 2011. Assembly elections were notified in 5 States in December 2011, hence it was decided not to implement the scheme in 2011-12. This was done to give a level playing field to all States/UTs. The Ministry has initiated action for continuation of the scheme during 12th Five Year Plan. The Ministry has taken the note of the concern of the Hon’ble Committee.

In response to the advertisement published in newspapers on 2nd June,2012, inviting Expression of Interest, 271 proposals were received from various agencies /organizations.

187 organizations have been shortlisted and project proposals are being invited from shortlisted organizations for implementing the scheme during 2012-13.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September 2012)

Comments of the Committee

(Please see Para 1.16 of Chapter – I of the Report)

CHAPTER – V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE

Recommendation (Sl. No. 5, Para No. 3.24)

5.1 The Committee have been informed that the proposal for Twelfth Plan 2012-17 and Annual Plan 2012-13 formulated on the basis of recommendations of "Working Group of Empowerment of Minorities" was forwarded to the Planning Commission in December, 2011. The Working Group Report on Empowerment of Minorities which was forwarded to the Planning commission was considered by the "Steering Committee on Empowerment of Minorities" and the Report of the Committee is still awaited. The Committee recommend that Ministry should pursue the matter vigorously with the Planning Commission for earlier finalization of allocation for 12th Five Year Plan so that new initiatives envisaged during the plan period are taken up at the earliest. While launching new schemes during Twelfth Plan period, the Committee desire that the Ministry should take up awareness campaigns through various television channels, through the print media so that more and more minorities can be benefited from these schemes.

Reply of the Government

5.2 The recommendation of the Hon'ble Committee has been brought to the notice of Planning Commission with the request for earlier finalization of allocation for 12th Five

Year Plan so that new initiatives envisaged during the plan period are taken up at the earliest.

The Ministry has drawn up a comprehensive media plan at the beginning of the Financial Year. Various multi-media campaigns will be used to reach the target group under different schemes. Ministry involves DAVP, AIR, Doordarshan, National Film Development Corporation, private magazines etc. to reach the target group. This year Ministry also plans to involve various TV Channels including Lok Sabha Channel and mobile van publicity. The Ministry will be a part of Bharat Nirman project also.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 6, Para No. 4.26)

5.3 The Committee note that NMDFC is providing concessional finance for self-employment activities to eligible beneficiaries belonging to the minority communities, having a family income below double the poverty line. The Committee are however surprised to note that the Ministry has no data of actual number of minority people living below double the poverty line and NMDFC is utilizing the prevailing poverty line data released by the Planning Commission as income eligibility criteria for extending concessional credit to the targeted minority groups. As per impact study conducted by NMDFC during 2007-08 about 38% persons were reported to have crossed double the poverty line. The Committee are unable to understand that in the absence of accurate data of persons living below double the poverty line among the minorities how it had assessed that 38% persons have crossed double the poverty line. The Committee, therefore, recommend that a survey to find out the exact number of persons below double the poverty

line in each minority community be got conducted either through Planning Commission or National Sample Survey Organization (NSSO) so that exact number of right kind of beneficiaries could be identified and benefited by the various schemes or programme of the Government.

Reply of the Government

5.4 Based on the recommendations of the Hon'ble Committee, the Ministry had taken up the matter with Planning Commission and NSSO to explore the possibility of conducting a survey of the minority BPL population. Letters were issued to Planning Commission and National Sample Survey Organization (NSSO) in May, 2012. However, the Planning Commission has responded that the Ministry may approach the Ministry of Statistics & Programme Implementation to get this survey conducted as the latter is the nodal Ministry to conduct such survey through NSSO. The Ministry of Statistics & Programme Implementation in turn stated that socio-economic and caste census (SECC) is being conducted by Ministry of Rural Development in which BPL households will be identified and information on religion, caste of the household will be collected and requested the Ministry of Minority Affairs to approach the Ministry of Rural Development.

The Ministry of Minority Affairs, has been approaching the Ministry of Rural Development to include data on five notified minorities in the BPL census. Recently, the Economic Advisor, Department of Rural Development has informed that the religion/caste wise data of the respondents is also being collected under BPL Census 2011. The Ministry of Minority Affairs had also issued a letter on 25.6.2012 to Registrar General of India (RGI) based on the advice of Ministry of Housing and Poverty Alleviation (HUPA) to know whether the religion –wise data of persons belonging to BPL category in urban areas is available with

them or any survey/census to collect such data is underway or contemplated by Registrar General of India. However, RGI has replied that the sought information is not available with the office of RGI and during the ongoing Socio-Economic and Caste Census, 2011, the RGI has limited mandate of processing the caste data for details of castes/tribes returned in the enumeration. Once the Census figures of the Ministry of Rural Development become available, they can be used for the schemes of NMDFC.

It is brought to the attention of the Committee that the Board of Directors of NMDFC have proposed to do away with the categorization of below double the poverty line for selection of beneficiaries and instead use an annual income criteria to determine eligibility of beneficiaries. This is being examined in consultation with other social sector companies viz. National Scheduled Tribe Finance and Development Corporation (STFDC), National Scheduled Caste Finance and Development Corporation (SCFDC) and National Safai Karamchari Finance and Development Corporation (NSKFDC).

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 11, Para No. 4.31)

5.5 According to the Ministry of Minority Affairs, a consultancy firm which was appointed to study and workout the details for restructuring of NMDFC has submitted its reports. The Ministry have informed that currently, alternative proposal for restructuring of NMDFC is under discussion with other Ministries like Finance, NABARD and RBI etc. It is expected that during the financial year 2012-13, the proposal for restructuring of NMDFC will be brought before the competent authority. While appreciating the efforts

made by the Ministry in the direction of restructuring of NMDFC, the Committee strongly recommend that the Ministry should pursue vigorously with the other Ministries like Finance, NABARD and RBI for early clearance of the proposal for restructuring of NMDFC so that the objective of the NMDFC would be fulfilled for promoting economic activities amongst the backward sections of notified minorities.

Reply of the Government

5.6 Ministry has constituted a High Level Committee comprising of members from the Department of Financial Services, Reserve Bank of India and NABARD on 26.03.2012 for finalizing the restructuring of NMDFC. Three meetings of the Committee were held on 03.05.2012, 25.05.2012 and 4.7.2012. The final Report of the High Level Committee has been prepared and approved by the Hon'ble Minister of Minority Affairs. The further action has been initiated for obtaining the approval of the competent authority.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

Recommendation (Sl. No. 17, Para No. 8.20)

5.7 The Ministry have informed that nine new schemes namely Strengthening of State Wakf Board, Interest subsidy on educational loans for overseas studies scheme for the students belonging to minority communities, Scheme for containing population decline of small minority community, Free Cycle for Girl Students of Class IX, Support for students clearing Prelims Conducted by UPSC/SSC, State Public Service Commission (PSC) etc., Scheme for promotion of education in 100 minority concentration towns /cities, Village

development programme for villages not covered by minority concentration blocks (MCBs)/ minority concentration districts (MCDs), Support to Districts Level institution in MCDs and Skill Development Initiatives are proposed to be taken up during the year 2012-13. A provision of Rs. 163 crore has been kept for launching of these schemes. It is also informed by the Ministry that as per procedure, "Concept Note" of each of these schemes need to be sent to the Planning Commission for obtaining its "in principle" approval before initiating the process of formulation and approval of all the new schemes for implementation. Currently, the "Concept Note" are being sent to the Planning Commission for consideration. The committee appreciates the efforts being made by the Ministry towards upliftment of minority communities by way of formulating and including nine new schemes in their Annual Plan 2012-13. While appreciating the efforts the Committee desire that the Ministry should take up the matter with the Planning Commission in right earnest to obtain approval for these schemes as early as possible so that the New Schemes of the Ministry for which Rs. 163 crore has been earmarked in the year 2012-13 is fully and judiciously utilized for welfare of minorities.

Reply of the Government

5.8 The Planning Commission has conveyed its 'in-principle' approval to the following schemes:-

- (i) Skill Development Initiative.
- (ii) Support for students clearing Prelims conducted by UPSC, SSC, State Public Services Commissions etc.
- (iii) Scheme for containing population decline of small minority community.
- (iv) Interest subsidy on educational loans for overseas studies.

(v) Strengthening of States Waqf Boards.

The process of appraisal/approval of these schemes has been initiated.

As regards “Free Cycle for girl students of Class IX” , the Planning Commission has informed that Free bicycles are already being distributed by some States to identified categories of students. This grant may not be taken up as a Central Scheme.

As regards the remaining three new schemes, namely, (i) Scheme for promotion of education in 100 minority concentration towns/cities, (ii) Village development programme for villages not covered by MCB/MCD and (iii) Support to Districts Level institution in MCDs which were proposed during 12th Five Year Plan, these schemes are proposed as part of the ongoing scheme, namely, Multi-sectoral Development Programme (MsDP) for Minority Concentration Districts (MCD) and MsDP is proposed to be restructured accordingly. The restructuring of MsDP is proposed to sharpen the focus on minority concentration areas and to extend the benefits of the programme to other deserving areas outside MCDs. The process for seeking the approval of the Expenditure Finance Committee (EFC) has been initiated.

(Ministry of Minority Affairs O.M.No.G-20011/8/2012-Budget dated 4th September, 2012)

NEW DELHI:

16 November, 2012
25 Kartika, 1934 (Saka)

HEMANAND BISWAL

**Chairman,
Standing Committee on
Social Justice and Empowerment**

ANNEXURE- I

The status of implementation of the observations/recommendations contained in Chapter-I and Chapter-V of the Twentieth Report of the Committee

Para No.	Recommendation	Status of implementation
1.7	<p>The Committee were unhappy to note that huge funds to the tune of Rs. 587.70 crore were surrendered by the Ministry during the year 2010-2011 under several ongoing schemes such as Multi-sectoral Development programme, Pre-matric scholarship scheme and Post-matric scholarship scheme, Merit-cum-means scholarship scheme and Computerization of records of State Wakf Boards. The Committee had therefore, recommended the Ministry to review the status of fund utilization by States at regular interval, persuade the slow performing States to send the proposals well on time for full utilization of scholarship slots and also fix some accountability on States/UTs so that surrender of funds could be avoided. Explaining the reason for the shortfall in expenditure, the Ministry in their Action Taken note has stated that the shortfall in expenditure under MsDP, Pre-matric and Post-matric scholarship schemes was due to non-receipt of adequate proposals from States/UTs including North-Eastern States. The shortfall in utilization of funds in merit-cum-means based scholarship was because of lesser number of renewals received from States/UTs during 2010-11. In regard to the scheme of Computerization of records of State Wakf Boards, the scheme started only at the fag end of the financial year i.e. 2009-10, the hand holding cost could not be released as the establishment of CCF had not been completed in most of the Wakf Boards. The Committee are not</p>	<p>The recommendations of the Hon'ble Committee have been noted for compliance and the following steps were taken to ensure that the budgetary allocations are effectively utilized:-</p> <ul style="list-style-type: none">(i) The Ministry has taken steps to give wide publicity to generate awareness about the schemes/programmes for the welfare of the minority communities through print and electronic media. States/UTs have also been advised to gear –up extension activities to create awareness.(ii) Activity wise time-lines have been laid down and communicated to the States/UTs under the Scholarship Schemes. Online Scholarship Management System (OSMS) launched for the Merit-cum-Means Scholarship scheme during 2011-12 has been extended to Post-matric Scholarship scheme during 2012-13. It will enable ease in application to students and also help the States/UTs to process the application in an organized manner.(iii) Letters have been sent to States/UTs which did not participate/perform well during 2011-12.(iv) The concerned State Governments/UTs and the

<p>convinced by the reasons furnished by Ministry for shortfall in utilization and are of the view that with better coordination and follow up with States these can be adequately addressed. Therefore, the Committee reiterate their earlier recommendations and recommend that the Ministry to take effective steps to sensitize the States about the importance of these schemes so as to achieve 100% utilization of funds.</p>	<p>Implementing Agencies have been adequately persuaded to speed up the formulation and submission of the plans/projects under MsDP so that the approval of the competent authority can be communicated without delay. A closer follow up would be done with slow performing States to obtain utilization certificates for the 1st instalment so that the 2nd instalment of fund can be released.</p> <p>(v) The State Govts/UTs have been requested to hold monitoring meetings more regularly and sort out implementation or inter departmental problems so that funds are better utilized.</p> <p>(vi) Ministry is taking all out efforts to make the programme more effective in the 12th five year plan by taking into account the suggestions received from various fora for improvement in MsDP, so that the problem of under utilization and surrender of funds can be minimized to the extent possible.</p> <p>(vii) Regular review meetings with the officials of the State Government will be held to expedite the implementation of programmes/schemes. In addition, the officials of the Ministry will also visit States/UTs to review and inspect the implementation of projects under various schemes/programmes.</p> <p>(viii) A National Conference of State</p>
---	--

		<p>Ministers dealing with the welfare of minorities was organized on 7-8th June,2012 to discuss the implementation of programmes/schemes of the Ministry and various issues including the timely submission of proposals along with Utilization Certificates were re-emphasized.</p>
1.10	<p>In view of the delay in filling up all the vacant posts in the Ministry of Minority Affairs due to lack of response from candidates, the Committee had recommended the Ministry to advertize and publicize the vacant posts more vigorously and widely through print media all over the country as also relaxing the eligibility criteria in some cases. The Committee are, however, constrained to note from the Action Taken Reply that there has been no new appointments in the Ministry rather the number of vacant posts which was 23 in March, 2011 has gone up to 32 as on 16.11.2011 due to vacancies arises due to retirement of officers. The Committee take a serious view of the matter and while reiterating their earlier recommendation, desire the Ministry should take up the matter urgently with DoPT and UPSC for filling up the vacant posts expeditiously so that work of the Ministry does not suffer due to shortage of staff.</p>	<p>The recommendations of the Hon'ble Committee have been noted for compliance. A number of steps were taken for filling up vacant posts in the Ministry.</p> <p>Consequent upon creation/sanctioning of one post of Joint Director (Official Language) and three posts of Junior Hindi Translators, the total sanctioned strength of the Ministry has been raised to 98 sanctioned posts. Out of which 62 posts are filled up and 36 posts are vacant in the Ministry as on 29th August,2012. Concerted efforts are being made to fill up the vacant posts in the Ministry. As a result thereof, a large number of vacant posts would be filled up in few months.</p>
1.13	<p>On the implementation of the recommendations of the Sachar Committee, the Committee had observed that except for some of the initiatives of the Government in way implementing certain schemes like the scholarship schemes and the scheme of Grants-in-aid through Maulana Azad Education Foundation, the Ministry are</p>	<p>The status of implementation of the recommendations of the Sachar Committee and Implementation of PM's New 15 Point Programme is given below:</p> <p><u>Implementation of the recommendations of Sachar Committee:</u></p> <p>The Ministry is vigorously pursuing</p>

<p>not attending to the crux of the problem as has been brought out in the Sachar Committee Report and all the recommendations of the Sachar Committee are not being implemented seriously. Therefore, the Committee had recommended to the Ministry to take urgent necessary steps to implement all the recommendations of the Sachar Committee in a time bound manner. The Committee also felt that the recommendations would be implemented more forcefully if there is a legal force behind implementing these recommendations. The Committee note with concern from the action taken reply that although the Government has been implementing the recommendations of the Sachar Committee with all seriousness, but one of the recommendation of the Sachar Committee for setting up Equal Opportunity Commission is still under process for bringing legislation in Parliament. The Committee hope that the Government would take appropriate steps expeditiously for bringing up legislation in Parliament for setting up Equal Opportunity Commission.</p>	<p>the follow up action on the recommendations of the Sachar Committee. Significant progress has been made during the last five years in: (a) creating infrastructure for education in areas having substantial minority population; (b) improving access to credit to the minorities through priority sector lending and opening new bank branches in areas with substantial minority population; (c) skill development by creating necessary infrastructure; (d) improving recruitment of minorities in Central Government Organisations; (e) special area development initiative through Multi-sectoral Development Programme and through programmes of Ministry of Urban Development and Ministry of Housing and Urban Poverty Alleviation for Urban Areas; and (f) amending the Wakf Act to streamline the functioning of Wakf Boards. Further, Ministry of Minority Affairs has initiated the process of bringing legislation in Parliament for the setting up of an Equal Opportunity Commission (EOC). Formalities preceding introduction of a Bill in the Parliament are under way. In that direction, Inter-Ministerial consultations have been completed. Inputs received from various stake holders on the draft EOC Bill have been compiled. The same would be incorporated in the draft bill appropriately and the final bill would be introduced in the Parliament at the earliest possible.</p>
<p>On implementation of Prime Minister's New 15 Point Programme, the Committee had recommended that Ministry should pursue the matter at inter-Ministerial and inter-departmental levels, co-ordinate with Prime Minister's Office and ensure that the Committees constituted to review the implementation of the Prime Minister's New 15 Point Programme definitely meets at regular intervals, Members are invited well on time and the progress of implementation of the Prime Minister's New 15 Point Programme is reviewed on a continuous basis. The Ministry have informed in their action taken reply that at the Centre, the Prime Minister's New</p>	<p><u>Implementation of PM's New 15 Point Programme:</u></p> <p>The suggestion of the Committee that the names of the Members of the Lok</p>

	<p>15 Point Programme is reviewed in the Ministry of Minority Affairs every quarter with nodal officers of the Ministries/Departments concerned. Half yearly progress reports are submitted to Committee of Secretaries (CoS) and thereafter the Cabinet. This has been done regularly eleven times by the CoS and seven times by the Cabinet since the announcement of the Prime Minister's New 15 Point Programme in June, 2006. The Committee observed that regarding State and District level Committees for monitoring the implementation of the Prime Minister's New 15 Point Programme, the States/UTs have been advised to hold such meetings regularly. Therefore, the Committee once again recommend that States/UTs level Committee should definitely meet regularly, Members are intimated about these meetings well on time. The Committee also recommend that the names of Members of the Lok Sabha and Rajya Sabha and schedule fixed for meetings of these States/UTs level Committees should be uploaded on the website.</p>	<p>Sabha and Rajya Sabha and schedule fixed for meetings of the State/UT level Committees be uploaded on the website has been taken note of. The list of Members of Parliament from Lok Sabha and Rajya Sabha nominated for the State and District Level Committees have been made available on the website of the Ministry. Further action is being taken in consultation with the States/UTs and appropriate instructions would be issued.</p>
5.1	<p>The committee are given to understand that the Government has accorded 'in principle' approval for restructuring of NMDFC by converting it from a Section 25 Company to a non-deposit taking Non-Banking Finance Company (NBFC), which would be a holding company for Minority Partnership (MP) and National Wakf Development Agency (NWDA), both of which will also be registered as NBFCs. A consultancy firm has been appointed to carry out a detailed study. Although the draft reports had been submitted by the consultancy firm, the final reports are yet to be submitted by this firm. The Committee feel that though there is a need to restructure NMDFC to make it more efficient in</p>	<p>Ministry has constituted a High Level Committee comprising of members from the Department of Financial Services, Reserve Bank of India and NABARD on 26.03.2012 for finalizing the restructuring of NMDFC. Three meetings of the Committee were held on 03.05.2012, 25.05.2012 and 4.7.2012. The final Report of the High Level Committee has been prepared and approved by the Hon'ble Minister of Minority Affairs. The further action has been initiated for obtaining the approval of the competent authority.</p>

	<p>promoting the economic activities amongst the backward sections of notified minorities, yet the modalities of its restructuring needs to be worked out with utmost care keeping in mind the sentiments of the minority community so that there is no sense of resentment among the community. Therefore, while appreciating the steps taken by the Government to restructure the Corporation, the Committee recommend the Ministry to hold wide consultations with various Minority groups on the proposed restructuring before taking any decision in the matter. The committee also recommend the Ministry to keep a watch on the developments and pursue the matter regularly with NMDFC as well as consultancy firm for submitting its final report within a definite time frame so that a suitable proposal for restructuring of NMDFC is worked out for improving the strategies and operational performance of the NMDFC and increasing the coverage of beneficiaries</p>	
<p>5.3</p>	<p>The Committee note that the Maulana Azad Education Foundation (MAEF) was registered in the year 1989 as a voluntary, non-political, non profit making society registered under the Societies Act, 1860. The main objectives of MAEF are to formulate and impart educational schemes and plans for the benefit of the educationally backward minorities in particular and weaker sections in general. The Foundation implements its schemes out of interest earned on its corpus fund which is its main source of income. Grant-in-Aid is also provided to the Foundation. Whereas Rs. 125 crore was provided as BE in the year 2010-11, a higher amount of Rs. 200.00 crore has been earmarked for the year 2011-12.</p>	<p>As a result of the initiative taken by this Ministry to double the Corpus Fund of MAEF from Rs. 700 crore to Rs. 1400 crore, the Finance Ministry made a provision of an additional amount of Rs. 50 crore only during the year 2011-12 towards augmentation of the Corpus Fund of MAEF. This amount has already been released to MAEF in 2011-12. As on date Corpus Fund of MAEF stands at Rs. 750 crore.</p> <p>The Ministry in its 12th Plan document has proposed to double the Corpus Fund of MAEF from the existing Rs. 750 crore to Rs. 1500 crore by the end of the 12th Plan period.</p>

	<p>The Committee understand that the interest earned on the corpus fund is quite insufficient to meet the requirements keeping in view, the rate of interest and increasing number of applications both for grants-in-aid and for scholarships. The Committee find that as many as 885 applications, complete in all respect for grant-in-aid were pending with the Foundation as on 30.9.2010. The Committee feel that when adequate funds will be made available to the Foundation, the Foundation will be in a better position to meet the increasing demand/applications for grant-in-aid and scholarships by the Foundation. The Committee have been informed that the Ministry has already approached the Finance Ministry to double the corpus fund of MAEF from Rs. 700 crore to Rs. 1400 crore. The matter is being pursued with the Planning Commission and would be taken up during the Working Group Meetings on Twelfth Five Year Plan. The Committee hope that the matter of increasing the corpus fund of the MAEF will be adequately taken up by the Ministry in the Working Group Meetings and subsequently with the Planning Commission and every effort will be made for doubling the corpus fund of the MAEF during the 12th Five Year Plan period.</p>	<p>As a part of this initiative, a provision of Rs. 100 crore has been made in the Budget Estimate for the year 2012-13 towards Corpus Fund of MAEF.</p>
5.5	<p>The Committee note with concern that as far as the approval of projects under MsDP are concerned, these have not been uniformly approved in all States/UTs. Thus, the Committee find that while in total 49 projects have been approved for construction of inter-colleges, 47 of these are to be constructed in the State of Uttar Pradesh alone. Other States have not been sanctioned any project for construction of inter colleges. Similarly</p>	<p>States have already been advised to complete the approved projects within a defined time frame by furnishing physical progress quarterly and submitting the work plan which indicates the time schedule for completion of various components of the projects. In respect of those projects, where both the instalments have already been released as on date, the states have been requested to adhere to the milestones and submit the completion report to the Ministry in time. Further, the</p>

	<p>whereas approval has been given for construction of 8 model schools in the State of Haryana, none of the other States have been sanctioned any project for construction of model schools. The Committee also observe that while 20 ITI buildings and 18 polytechnic institutes have been approved for the State of Uttar Pradesh in other States the approved projects for construction of ITIs and polytechnics are very less in number. Further, the Committee note with concern that though in total 28 ITIs and 23 polytechnics have been approved, not a single project has been completed as yet. Though the Ministry have tried to justify the delay by saying that such projects have a long construction period, the Committee feel that the pace of construction of these projects have been rather slow and need to be expedited. Therefore, the Committee recommend that the Ministry should take up the matter with the concerned State Governments, review the stages of construction of each of the projects and direct the States to complete the construction of all the approved projects within a defined time frame. Efforts should also be made to approve projects uniformly by persuading all the State/UT Governments to send viable proposals.</p>	<p>State Governments have been impressed upon to take more skill development initiatives. As a result of constant follow up with different States/UTs, the 14 ITIs have been sanctioned for the MCDs of North Eastern State of Assam & 7 ITIs for the State of Jharkhand respectively. Besides these, approval has also been accorded for construction of 3 ITIs in the State of Bihar, 1 ITI each in the States of Uttarakhand and Delhi, 12 more ITIs in the State of Uttar Pradesh and 6 more in the State of West Bengal. In addition to 23 Polytechnics, 8 more Polytechnics have been sanctioned under MsDP in the States of Bihar (2), Jharkhand (2), Jammu & Kashmir (1), Uttar Pradesh (1), Assam (1) and West Bengal (1). One already sanctioned ITI in Andaman & Nicobar Islands has been dropped for replacement with alternative proposal on request of administration of Andaman & Nicobar. Thus, a total of 71 ITIs and 31 Polytechnics have been sanctioned for construction/Upgradation in minority concentration districts of various States/UTs under MsDP during 11th Five Year Plan.</p>
5.7	<p>The Committee note that a scheme for Leadership Development of Minority Women was launched on 27.1.2010 with the objective of developing leadership in Minority Women as also to instill confidence in Minority Women by providing tools, techniques and knowledge for interacting with Government systems, banks etc. The scheme is envisaged to reach out to women through Non-Governmental</p>	<p>The scheme of “Leadership Development of Minority Women” was revised by the Ministry during 2011-12. The training modules were already prepared in 2011. The implementation procedure could be finalized by December, 2011. Assembly elections were notified in 5 States in December 2011, hence it was decided not to implement the scheme in 2011-12. This</p>

<p>Organizations/institutes by providing them financial support for conducting leadership development training. Funds for the scheme were earmarked in the Budget Estimates and Revised Estimates in the year 2009-10 and 2010-11 (i.e. Rs. 8 crore and Rs. 15 crore). However, utilization of the same has been 'nil'. The Committee find it very disturbing that even after two financial years, the scheme has shown no progress after its launch. The reasons explained by the Ministry are very unsubstantive, first the organization who would take up the scheme could not be shortlisted in time. Secondly the sanctioning Committee could not approve the proposals for financial assistance and sought the assistance of Ministry of Law and Justice on the same. The Ministry of Law and Justice further concurred to the proposal to cancel the entire process and scrap the action in terms of the advertising involving Expression of the Interest (EOI) of this scheme. The Committee fail to understand why the efforts made by the Ministry could not materialize and the scheme got further delayed. The Ministry should have worked out the modules of the scheme before its approval rather than starting work in a casual manner, as adequate funds were available for the scheme. The Committee recommend that the scheme for Leadership Development of Minority Women being an important scheme to uplift the Minority Women in the country, the Ministry should work out the modalities of the scheme and implement it without further delay.</p>	<p>was done to give a level playing field to all States/UTs. The Ministry has initiated action for continuation of the scheme during 12th Five Year Plan. The Ministry has taken note of the concern of the Hon'ble Committee.</p> <p>In response to the advertisement published in newspapers on 2nd June,2012, inviting Expression of Interest, 271 proposals were received from various agencies /organizations. 187 organizations have been shortlisted and project proposals are being invited from shortlisted organizations for implementing the scheme during 2012-13.</p>
--	--

**MINUTES OF THE THIRD SITTING OF THE STANDING COMMITTEE ON
SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 16th
NOVEMBER, 2012**

The Committee met from 1500 hrs. to 1535 hrs. in Room No. 116
(Chairman's Chamber), Parliament House Annexe, New Delhi.

PRESENT

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Shri M. Anandan
3. Smt. Susmita Bauri
4. Smt. Rama Devi
5. Shri Gorakh Prasad Jaiswal
6. Shri Mohan Jena
7. Kumari Meenakshi Natarajan
8. Shri Lalit Mohan Suklabaidya

**MEMBERS
RAJYA SABHA**

9. Smt. Jharna Das Baidya
10. Shri Avtar Singh Karimpuri
11. Shri Ahmad Saeed Malihabadi
12. Shri Jesudasu Seelam
13. Shri Mohammad Shafi
14. Shri Shankarbai N. Vegad

LOK SABHA SECRETARIAT

Shri C.S. Joon - Joint Secretary

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened for consideration and adoption of the draft Twenty-ninth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Minority Affairs.

3. Thereafter, the Committee considered and adopted the Twenty-ninth Report without any amendment.

4. The Committee authorized the Chairman to finalize the draft Report and present the same to Parliament.

The Committee then adjourned.

APPENDIX

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE TWENTY-SIXTH REPORT OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (FIFTEENTH LOK SABHA)

	Total	Percentage
I. Total number of Recommendations	17	
II. Observations/Recommendations which have been accepted by the Government (Paragraph Nos. 2.4, 3.22, 3.23, 4.27, 4.28, 4.30, 5.13, 5.14 and 7.4)	9	52.94
III. Observations/Recommendations which the Committee do not desire to pursue in view of the replies (Nil).	0	0
IV. Observations/Recommendations in respect of which replies of the Government have not been accepted and have been commented upon by the Committee in Chapter –I (Paragraph Nos. 3.21, 4.29, 5.15 and 6.5)	4	23.53
V. Observations/Recommendations in respect of which replies of the Government are interim in nature (Paragraph Nos. 3.24, 4.26, 4.31 and 8.20).	4	23.53